

GOA LEGISLATIVE ASSEMBLY

AMENDMENT

TO

THE GOA LOKAYUKTA BILL, 2003

(BILL NO.23 OF 2003)

Sl. No.	Name of Member and Text of Amendment	Clause No.
1.	<p>SHRI AGNELO FERNANDES: in the long title,- (a) for figures "2003", the figures "2011" shall be substituted; (b) for words "Fifty- Eighth", the words "Sixty-Second" shall be substituted;</p>	Title
2.	<p>in clause(1),---- (a) in sub-clause (1), for figures "2003", the figures "2011" shall be substituted; (b) for sub-clause (3), the following shall be substituted, namely:- " It shall come into force on such date as the Government may by notification in the Official Gazette, appoint".</p>	1
3.	<p>in clause (2),----- (i) in sub-clause (i), the expression "or (q) (xii)" shall be omitted; (ii) in sub-clause (q), in the Explanation, for the expression "<i>Maharashtra Co-operative Societies Act, 1960 as in force in the State of Goa</i>", the expression "<i>Goa Co-operative Societies Act, 2001 (Goa Act 36 of 2001)</i>" shall be substituted.</p>	2

4.	<p>in clause 18,-</p> <p>(a) in sub-clause (1), the following expression shall be omitted, namely:-</p> <p><i>“and notwithstanding anything contained in the Indian Evidence Act, 1872 (Central Act 1 of 1872), no court shall be entitled to compel the Lokayukta or the Upa-Lokayukta or any such member, officer, person or agency or any public functionary to give evidence relating to such information or to produce the evidence so recorded or collected”.</i></p> <p>(b) in sub-clause (2), item (c) shall be re-numbered as item (d) and before item (d) as so re-numbered the following item shall be inserted, namely;</p> <p><i>“(c) for the purpose of supplying information under the Right to Information Act, 2005 (Central Act 22 of 2005)”.</i></p>	18
5.	Clause 19 shall be omitted and clauses 20 to 36 shall be re-numbered as clauses 19 to 35.	19

**ASSEMBLY HALL,
PORVORIM, GOA
5th OCTOBER, 2011**

**N. B.SUBHEDAR
SECRETARY**